

NATIONAL FOOD AND AGRICULTURE
ORGANISATION LIAISON COMMITTEE

The Deputy Minister of Food (Shri M. V. Krishnappa): I beg to move:

"That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948 of the Ministry of Agriculture (now Food and Agriculture), as amended todate, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve for a period of three years as members of the National Food and Agriculture Organisation Liaison Committee."

Mr. Speaker: The question is:

"That in pursuance of Resolution No. F. 16-72/47-Policy, dated the 8th November, 1948 of the Ministry of Agriculture (now Food and Agriculture), as amended todate, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve for a period of three years as members of the National Food and Agriculture Organisation Liaison Committee."

The motion was adopted.

Shri T. B. Vittal Rao (Khammam): May I know how many times this committee met last year?

Mr. Speaker: I think it will be always published in some report. But there is no harm; the hon. Minister will kindly enlighten us.

Shri M. V. Krishnappa: If I remember aright, it met two times in the year.

Mr. Speaker: Hereafter, hon. Ministers will be ready to answer some questions regarding the use to which such committees have been put as briefly as possible.

INDIAN CENTRAL OILSEEDS COMMITTEE

Shri M. V. Krishnappa: I beg to move:

"That in pursuance of clause (s) of Section 4 of the Indian Oilseeds Committee Act, 1946 (Act 9 of 1946), as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (s) of Section 4 of the Indian Oilseeds Committee Act, 1946 (Act 9 of 1946), as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Central Oilseeds Committee."

The motion was adopted.

INDIAN CENTRAL TOBACCO COMMITTEE

Shri M. V. Krishnappa: I beg to move:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolution No. F. 12-41/53-Com-II, dated the 22nd January, 1955 and Ministry of Agriculture Resolutions No. 6-146/56-Com. II, dated the 26th October, 1956 and 22nd March, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (7-9) of paragraph 3 of the late